

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20495 of 2019

(Arising out of Order-in-Appeal No. MYS-EXCUS-000-APP-163-18-19
dated 05/02/2019 passed by Commissioner of Central Tax(APPEALS) ,
MYSORE)

Anthony Harry Pinto

No 2478 Shine 5/F Cross
17th Main Snake Shyam Road
Vijayanagara 2nd Stage
MYSURU - 570017
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Mysuru Commissionerate**

No. S-1 & S2, Vinaya Marga
Siddhartha Nagar
Mysuru - 570011
Karnataka

Respondent(s)

APPEARANCE:

Shri B RAMANANDA BHAT, Advocate for the Appellant
Smt. C.V. Savitha, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, JUDICIAL MEMBER

HON'BLE MR. P.V. SUBBA RAO, TECHNICAL MEMBER

Final Order No. 20736 / 2021

Date of Hearing: 01/09/2021

Date of Decision: 01/09/2021

Per : S.K. MOHANTY

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court on **01/09/2021**)

(S.K. MOHANTY)
JUDICIAL MEMBER

(P.V. SUBBA RAO)
TECHNICAL MEMBER

Raja...